

provided by the State Government of J&K, the number of foreign mercenaries killed in security forces operations during the last 4 years is as under:—

1995	1996	1997	1998
85	139	197	319

(c) Government remain firm in their resolve to take all measures necessary to fully safeguard the country's security and territorial integrity. A multi-pronged strategy has been implemented to tackle militancy in J&K which includes strengthening of border management, gearing up of the intelligence machinery, countering militancy in the hinterland by pro-active actions, establishment of Village Defence Committees, improved Coordination between different field agencies, establishments of pickets at vulnerable locations and modernisation/upgradation of State police force.

#### **Inadequate Representation in Services**

3071. SHRI ABHAYSINH S. BHONSLE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether according to a survey conducted by National Centre for Promotion of Employment for Disabled, Handicapped Persons are not being provided adequate representations in services in Government or public companies;

(b) if so, the details thereof;

(c) the percentage of handicapped persons provided jobs in said companies on the basis of Handicapped Act, 1995 during each of the last two years; and

(d) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) No such survey has been conducted by Ministry of Social Justice and Empowerment. However, Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995 contains a provision that the

appropriate Government shall appoint in every establishment not less than 3% of persons with disability of which 1% each shall be reserved for persons suffering from:—

- (a) Blindness or low vision;
- (b) hearing impairment; and
- (c) locomotor disability or cerebral palsy.

(c) and (d) Information is being collected.

*[Translation]*

#### **IIT in Bihar**

3072. SHRI RAGHUVANSH PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal to set up a branch of IIT in Bihar; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) With a view to ensuring optimum utilisation of the existing facilities in the IITs and in view of the financial constraints, as of now, there is no proposal to establish more IITs in the country.

*[English]*

#### **Collection of Tax by Bodo**

3073. SHRI CHANDU LAL AJMEERA: SHRIMATI RANEE NARAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Bodo Liberation Tiger Force has been collecting tax from people in lower Assam districts; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) The BLTF has been indulging in extortion

and forcing people in lower Assam Districts to pay "Bodoland tax".

(b) Government has taken various steps to bring the problem of extortion under control. These include, inter-alia, deployment of Para-Military Forces and Army in the State. Coordinated action by Army, Para-Military & State Police and declaration of BLT as unlawful association under Unlawful Activities (Prevention) Act, 1967. A number of BLTF activists indulging in "tax collection"/extortion have been arrested.

**Mechanisation for Proper Utilisation of Funds meant for SC/STs**

3074. SHRI ARJUN SETHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to refer to the Starred Question No. 187 dated 09.06.98 and state:

(a) the mechanism available with her Ministry to monitor the utilisation of the funds allotted to the different States/UTs of the country for its proper and timely utilisation for the SCs/STs people;

(b) whether any review has been conducted for the timely utilisation of the funds released under tribal sub-plans/special component plans meant for the SCs/STs;

(c) if so, the details thereof;

(d) whether the Government have received any report on utilisation of funds released under the tribal sub-plan/special component plans from the State Governments during the last three years;

(e) if so, the details thereof, area-wise, year-wise and State-wise; and

(f) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) The timely utilisation of funds released to State Governments/Union Territory Administrations is monitored through the mechanism of obtaining utilisation certificates from State/UTs for funds released to them during the previous year before issuing sanctions for the current financial year. In addition to this, annual progress reports are also furnished by the State Governments/UT Administrations which are reviewed in the Ministry and serve as a basis for further allocation of funds to States/UTs.

(d) Yes, Sir.

(e) As per Statement-I for Special Central Assistance to Special Component Plan and at Statement-II for Special Central Assistance to Tribal Sub-Plan.

(f) Question does not arise.

**Statement-I**

*State/UT-wise Utilisation of Funds Released under Special Central Assistance to Special Component Plan During 1995-96 to 1997-98*

(Rs. in Lakhs)

Sl.No.	States/UTs	Released		Utilised		Released		Utilised	
		1995-96		1996-97		1997-98			
1	2	3	4	5	6	7	8		
1.	Andhra Pradesh	3425.41	3323.13	2915.22	3510.00	2680.13	2680.13		
2.	Assam	222.65	206.09	163.52	191.99	142.18	112.20		
3.	Bihar	0.00	1581.21	2678.61	2200	2808.2	4939.40		